GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. 3153 TO BE ANSWERED ON 06.08.2021

Environment Impact Assessment

3153. PROF. SOUGATA RAY:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has issued Standard Operating Procedure (SOP) for identification of violations under Environment Impact Assessment (EIA)Notification, 2006;
- (b) if so, the details thereof along with the number of such violations reported in the country, State-wise;
- (c) whether the Government has noticed that some State Governments are reluctant to take stern action to curb such violations; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ASHWINI KUMAR CHOUBEY)

- (a) and (b) The Ministry has issued a Standard Operating Procedure (SoP) for identification and handling of violation cases under EIA Notification 2006 vide Office Memorandum dated 7thJuly, 2021. The SoP is based on the 'Polluter Pays Principles' and 'Principle of Proportionality' for taking action under statutory provisions against defaulters/violators and for taking decision on the closure of the project/activity or otherwise, expeditiously. The SoP duly takes into account the principles enunciated by the Hon'ble Supreme Court and High Courts from time to time on the issue. The Ministry has not yet considered any violation proposal for Environmental Clearance as per the provisions of the SoP.
- (c) and (d) No such instances have been reported to the Central Government.
